BEFORE THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, AT HYDERABAD C.P. No.6/241/HDB/2017

Date of Order:14.02.2017

Between:
Gangadhar Madupu,
S/o Late Shobhana Chalapathi Rao,
Occ: Doctor, R/o 807, Beech Street,
Rome, NY 13440
Represented by his GPA Holder:
Santhimathi Devi Ganuboyina,
D/o Late Venkateswara Rao,
C/o Mrs. M. Mani Babu,
Flat No.#404, Majestic Residency,
Upperpally,
Hyderabad, Telangana – 500 048

.. Petitioner

AND

- 1. Katta Corp. Private Limited
 Rep. by Katta Lalitha Pavan Kumar,
 Regd. No. at Plot No.31 & 32/B/1,
 H.No.8-2-293/L/31, MLA Colony,
 Road No.12, Banjara Hills,
 Hyderabad 500 003 and at
 House No.4-62/1, Burgumpahad Village,
 Khammam Mandal,
 Telangana 507 114
- Katta Jagadeesh, S/o Katta Subbaiah, Managing Director, R/o House No.4-62/1, Burgumpahad Village, Khammam Mandal, Telangana-507 114 and Plot No.31&32/B/1, H.No.8-2-293/L/31, MLA Colony, Road No.12, Banjara Hills, Hyderabad – 500 003.
- Katta Srinivasa Rao, S/o Katta Subbaiah, R/o 182, N Wimberly Way, Conroe, TX 77385, USA and H.No.6-1-139, Flat No.502 Padma Rao Nagar, Walker Town, Secunderabad – 500 025

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- Katta Lalitha Pavan Kumar, S/o Katta Srinivasa Rao, H.No.6-1-139, Flat No.502, Padma Rao Nagar, Walker Town, Secunderabad – 500 025
- The Registrar of Companies, Ministry of Corporate Affailrs, IInd Floor, Corporate Bhavan, Bundlaguda, Nagole, Hyderabad.
- The Regional Director, Ministry of Corporate Affairs, Illrd Floor, Corporate Bhavan, Bundlaguda, Nagole, Hyderabad.
- Gade Saraswathi Devi,
 W/o Govinda Reddy,
 Occ:Retd. Employee,
 H.No.5-90, Kothareddypalem,
 Chebrolu, Guntur, A.P. 522 212.
- Vara Boomi Homes, Having Office at H.No.2-4-1069, Nagole Main Road, Opp: Supraja Hospital, Above Bank of Baroda, 1st Floor, Nagole X. Roads, Hyderabad – 500 068



Rep. by its Managing Partner Mandumula Sailu, S/o M. Laxmaiah, Occ: Business, R/o H. No.5-113, Nadergul Village, Balapur Mandal, Ranga Reddy District.

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 K. Rakesh Reddy, S/o late K. Chandra Reddy, Occ: Business, R/o H.No. 1-1B, Ghattupally Village, Maheshwaram Mandal, Ranga Reddy District, Telangana State.

--- Respondents.

Counsel for the Petitioner:

Sri K. Rama Krishna

Counsel for the Respondents:

Sri Y. Suryanarayana

CORAM:

HON BLE Mr. RAJESWARA RAO VITTANALA, MEMBER (JUDICIAL) HON BLE Mr. RAVIKUMAR DURAISAMY, MEMBER (TECHNICAL)

ORDER

The Bench passed the following Order:

- Heard Sri K. Ramakrishna, on behalf of Sri N.S. Deshmukh, learned counsel for the Petitioner and Sri Y. Suryanarayana, learned counsel for R.1 to R.4
- 2. The Company Petition has been filed under section 241 read with Section 164, 167, 213, 447 & 448 of the Companies Act, 2013 by inter alia seeking directions: to order the Investigation into the affairs of the Respondent No.1 Company and iServiceGlobe Private Limited by Serious Fraud Investigation Officer under Section 210 and 212 of the Companies Act, 2013 and any other provisions of Indian Laws as found fit by the Hon'ble Court; to set aside the Sale Deed bearing Document No.22588 of 2015 dated 3rd Nov, 2015 & doc. No.29066/2016, dt.04.11.2016 as null and void and not binding on the Respondent No.1 Company, which is a result of corporate fraud played upon by Respondent Nos. 2,3,4,7 & 8; to punish the Respondent No.2 to civil prison and penalty for wilful violation of Section 167 (1), 447 and 448 of the Companies Act, 2013 etc.,
- 3. The case was listed for admission on 30.01.2017 and Sri Y. Suryanarayana accepts notice for R.1 to R.4 and requested two weeks' time to file a reply. So, the Tribunal ordered notice to the remaining Respondents and posted the case today (14.02.2017). The Registry has issued notice to the remaining Respondents vide letter No.6/241/HDB/2017/1441-1444, dated 30.01.2017. The Web site of the cause-list of the NCLT is also displayed every day.
- The learned counsel for R.1 to R.4 submits that he is going to file reply within a short time and requested time.





- 5. After considering the issue, we are of the opinion that it is a fit matter to grant interim order.
- 6. Hence, we direct the respondents to maintain status quo as on today in respect of property covered by Doc No.22588/2015, dated 03.11.2015, & Doc. No.29066/2016, dt.04.11.2016 altering the nature of land and further alienation of the Agricultural Land in Survey No.468/3/B, 468/3/C and 468/3/D, extent of Ac 3.00 situated at Nadargul Village Saroornagar Mandal, RR District, till the next date of hearing.
- 7. Case is posted to 01.03.2017.

SQ1-MEMBER (TECH) Sal-MEMBER (JUDL)

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Asst. DIRECTOR
NCLT, HYDERABAD - 68